



The

Kolkata Gazette

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[SAKA 1935]

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1620-L.—12th November, 2013.—The Governor having been pleased to order, under rule 66 of the

Rules of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 23 of 2013

**THE WEST BENGAL CORRECTIONAL SERVICES
(SECOND AMENDMENT) BILL, 2013.**

**A
BILL**

to amend the West Bengal Correctional Services Act, 1992.

WHEREAS it is expedient to amend the West Bengal Correctional Services Act, 1992, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XXXII of 1992.

It is hereby enacted in the Sixty-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Correctional Services (Second Amendment) Act, 2013.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The West Bengal Correctional Services
(Second Amendment) Bill, 2013.*

(Clause 2.)

Amendment of
section 61 of
West Ben. Act
XXXII of 1992.

2. *Explanation* to sub-section (6) of section 61 of the West Bengal Correctional Services Act, 1992, shall be omitted.

STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Correctional Services Act, 1992 (West Ben. Act XXXII of 1992) with a view to lift the limit of life imprisonment of twenty years.

2. The Bill has been framed with the above object in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 6th November, 2013.

HAIDER AZIZ SAFWI,
Member-in-charge.

By order of the Governor,

MALAY MARUT BANERJEE,
*Secy. to the Govt. of West Bengal,
Law Department.*